

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**RA-179/2017 in
OA-4442/2015**

New Delhi, this the 31st day of August, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Sh. Raj Vir Sharma, Member (J)**

Ridhima Seth,
Aged about 30 years,
D/o late Dr. Kuldeep Seth,
R/o Flat No. 64, Pocket-C-12,
Sector-3, Rohini,
Delhi-110085.

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Applicant

(through Sh. Asish Nischal)

Versus

1. Union of India,
Through Secretary,
Ministry of Personnel,
Public Grievances & Pensions,
North Block, New Delhi-110001.
2. Department of Personnel & Training,
Through its Secretary,
North Block, New Delhi-110001.
3. Union Public Service Commission,
Through its Secretary,
Shahjahan Road,
New Delhi-110069.

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Respondents

(through Sh. L.C. Singhi)

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

This review application has been filed for review of our order dated 04.07.2017. The main ground urged before us by the review applicant was that this Tribunal has committed an error by holding that seven Physically Handicapped (PH) vacancies were available for DANICS whereas actually only

six vacancies had been intimated by the MHA to the respondents. He has drawn our attention to letter dated 16.09.2014 (page 291 of the paper book) written by MHA to UPSC. However, we notice from the file that on 13.08.2015, an additional communication was sent by MHA to DoPT whereby they had intimated that one additional Physically Handicapped vacancy may be allocated to DANICS. Thus, as far as DANICS is concerned, the total number of PH vacancies had become seven by the time allotment of service to the candidates started.

2. Thus, there appears to be no error apparent in our judgment and there is no ground for entertaining this review. Accordingly the same is dismissed.

(Raj Vir Sharma)
Member (J)

/ns/

(Shekhar Agarwal)
Member (A)